

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:5291  
ANSWERED ON:22.12.2000  
CABLE TV NETWORK REGULATION AMENDMENT ACT  
JAYABEN B. THAKKAR

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Cable Television Network (Regulation) Amendment Act, 2000 was challenged in the Delhi High Court on September 27, 2000;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the future course of action proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

(a): Yes, Sir.

(b) & (c): The Petition filed under Article 226 of the Constitution in the Hon`ble High Court of Delhi had prayed for immediate stay and quashing, as unconstitutional, of Cable Television Networks (Regulation) Amendment Act, 2000 and the Cable Television Networks Amendment Rules, 2000. The Hon`ble Court dismissed the matter on 10th October, 2000.